## Name of the Corporate Debtor: Sudhir Constructions Infraspace Private Limited Date of commencement of CIRP: March 03, 2023 List of creditors for claims/documents/information received uptill June 06, 2025

## List of unsecured financial creditors (other than financial creditors belonging to any class of creditors)

(Amount in ₹)

SI.	Name of creditor	Details o	of claim received		Details of claim admitted					Amount of any	y Amount of claim not	Amount of claim	(Amount in ₹)
No.		Date of	Amount claimed	Amount of claim	Nature of claim	Amount covered	Whether	% of voting				under verification	
		receipt		admitted		by guarantee	related	share in	claim	that may beset-			
1	Supreme Infra Products (Proprietor - Suresh Deoraoji Doifode)	16-03-2023	20,56,23,808.00	-	Unsecured Financial Claim	-	No		-	-	20,56,23,808.00	-	-
2	Go Ahead Infra Private Limited	16-03-2023	10,11,05,600.00	-	Unsecured Financial Claim	-	No		-	-	10,11,05,600.00	-	-
3	Mahhesh Bapuraoji Nage	17-03-2023	3,57,51,974.00	3,57,51,974.00	Unsecured Financial Claim	-	No	2.11%	-	-	-	-	-
4	Gurudeo Fabrication Private Limited (Formerly known as L7 Fabrication Private Limited)	17-03-2023	11,66,47,699.00	-	Unsecured Financial Claim	-	No				11,66,47,699.00	-	-
5	Areon Multi Projects Private Limited	17-03-2023	7,24,74,638.00	-	Unsecured Financial Claim	-	No				7,24,74,638.00	-	-
	Moonland Realty Developers Private Limited	17-03-2023	1,45,83,471.00	-	Unsecured Financial Claim	1	No				1,45,83,471.00	-	-
	Vardhman Associates Karta Paras Jain HUF	17-03-2023	6,10,049.00	-	Unsecured Financial Claim	-	No				6,10,049.00	-	-
8	Climb Up Infra Private Limited	17-03-2023	77,41,62,572.00	-	Unsecured Financial Claim	-	No				77,41,62,572.00	-	-
9	Anil Tukaram Savarkar	25-03-2023	2,88,64,861.00	2,88,64,861.00	Unsecured Financial Claim	2,88,64,861.00	Yes		-	-	-	-	The said claimant has been declared as related party of the Corporate Debtor as per Point no. 79 of NCLT Order dated 02.08.2024 in IA 2142 of 2023.
	Total		1,34,98,24,672.00	6,46,16,835.00		2,88,64,861.00		2.11%	-	-	1,28,52,07,837.00	-	

## Notes:

- 1 Supporting documents have been sought to substantiate the claim amount and the same is yet to be recieved.
- All the claims submitted has been verified and admitted on the basis of information provided by the creditors, Erstwhile Resolution Professional and information to the extent available with the RP, on the basis of our best estimate in-accordance with Regulation 14 of CIRP Regulations.
- As per Regulation 14 of Insolvency & Bankruptcy Board of India (Insolvency Regulation Process for Corporate Persons) Regulations, 2016, the Interim Resolution Professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made, as soon as may be practicable, when he comes across additional information warranting such revision.